CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.NO.2442/2003

New Delhi, this the $29^{1/6}$ day of July, 2004

HON BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN HON BLE SHRI S.A.SINGH, MEMBER (A)

O.N. Mathur s/o Shri J.N. Mathur aged about: 54 years Resident of: A-141 Privadarshini Vihar I.P.Extension Delhi - +10 092.

and employed as:

Finance and Accounts Officer in the Central Pollution Control Board Parivesh Bhawan East Ariun Nagar. Shahdara Delhi - 110 092.

... Applicant

(By Advocate: Sh. B.B.Raval)

Versus

- Union of India through: The Secretary Ministry of Environment and Forests Government of India Paryavaran Bhawan C.G.O.Complex. Lodhi Road New Delhi - 110 003.
- 2. The Chairman Pentral Pollution Control Board Parivesh Bhawan East Ariun Nagar Shahdara Delhi - 110 092.

Respondents

(By Advocates: Sh. M.M.Sudan for Respondent No.1 and Shri S.M. Arif for Respondent No.2)

ORDER

Justice V.S. Aggarwal:-

The Central Pollution Control Board (hereinafter called the Board), is a statutory body constituted under the Water (Prevention and Control of Pollution) Act. 1974 (for short 'the Water Act'). The Board functions under the administrative control of Respondent No.1. Section 12(3)(A) of the Water Act provides that the method of recruitment and the terms

LS Ag





[2]

and conditions of service. including the scale of pav of the officers other than Member Secretary and other employees of the Central Board or State Board shall be such as may be determined by the regulations made by the Central Board or, as the case may be, by the State Board. The regulations made under the above said Sub-Section only takes effect in the case the regulations made by the Central Board is approved by the Central Government.

In pursuant to the provisions of Section 2. 12(3)(A). the Board has framed service regulations for various categories of posts and the same were duly approved by the Central Government. The method of recruitment for the post of Finance and Accounts Officer as wer the Central Pollution Control Board Method of Recruitment & Conditions of Service of Officers and other Employees other than Member Secretary, Regulations, 1995, had been notified on 24.1.1995. It is a Group A' post and Columns 10. II and 12 are as under:

"Method of recruitment In case of recruitment If a Departmental
whether by direct by promotion/deputation Promotion Committee
recruitment or by /transfer quades from exists what is its promotion or by deputation/transfer and percentage of the vacancies to be filled by various methods

. .

/transfer, grades from exists. what is its which promotion/deputation/transfer to be made

composition

(10)

(11)

Transfer on deputation/ Transfer on deputation Departmental

(including Short-term Contract)/Promotion:

Promotion Committee:

1. Officers of Indian Audit & Accounts Service, Indian Defence Accounts Service, Indian

Chairman. Central Board - Chairman. Joint Secretary (dealing with establishment of

ls Ag e



Railway Accounts Service or any other organised Accounts Service. OR Any other Officers of the Central Govt. Chairman) – Members or a Central Statutory/Autonomous Member Secretary. Body or a Public Sector Undertaking.

Board) in the MoEF - Member.

Two Members of the Board (to be nominated by the

Central Board - Member."

- (a) (i) holding analogous posts on regular basis: or
 - (ii) a post in the scale of Rs.3000-4500. with 5 years of regular service in that grade: and
- (b) having experience in Accounts, Audit. Financial Advice and related matters.
- The departmental Accounts Officers with 12 years of regular service in the grade will also be considered and in case he is selected for appointment to the post. the same will be deemed to have been filled by promotion. (Period of deputation shall not ordinarily exceed 3 years),
- The applicant had joined the Central 3. Pollution Control Board as Junior Accounts Officer in January, 1980. He was promoted as Accounts Officer The applicant claims that a regularly from 1.5.1983. constituted Departmental Promotion Committee promoted him as Finance and Accounts Officer on ad hoc basis from 25.6.1995. The above said ad hoc promotion was extended from time to time without break and he

18 Ag

1

[4]

đ

has been working on the said post from 23.6.1995. The applicant fulfils all the requirements for regular promotion.

4. The grievance of the applicant is that despite having been continued to work for such a long time, the respondents have issued a circular dated 21.7.2003 for filling up the post of Finance and Accounts Officer in the Central Pollution Control Board. The eligibility criteria prescribed in the impugned Circular is as under:

"ELIGIBILITY CRITERIA:

(1) Officers of Indian Audit & Accounts Service, Indian Defence Accounts Service, Indian Railway Accounts Service or any other organised Accounts Service.

OR

Any other Officers of the Central Govt. or a Central Statutory/Autonomous Body or a Public Sector Undertaking.

- (a) (i) holding analogous posts on regular basis; or
 - (ii) a post in the scale of Rs.10,000-325-15,200 with 5 years of regular service in that grade: and
- (b) having experience in Accounts, Audit, Financial Advice and related matters.
- (2) The departmental Accounts Officers with 12 years of regular service in the grade will also be considered and in case he is selected for appointment to the post. the same will be deemed to have been filled by promotion. (Period of deputation shall not ordinarily exceed 3 years)."
- 5. It is asserted by the applicant that he has been working on the said post for the past eight and half years and should be regularised by way of promotion to the above said post. The Circular to

la Ag

[5]

which we have referred to above violates the Fundamental Rights of the applicant and should be quashed.

Both the respondents have filed their separate reply. The sum and substance of the plea of Respondent No.1 is that as per the notified recruitment rules, the post of Finance and Accounts Officer is to be filled up by a composite method of transfer on deputation/promotion. According to the Manual of Establishment and Administration, whenever employee ΟŤ the Public Sector Undertakings/Autonomous Bodies, and non-Secretarial offices is also eligible under the recruitment rules. the vacancy has to be circulated to all such organisations so that the requirement of recruitment rules are duly met. In addition, it should invariably be published in the employment news also. The departmental Accounts Officer is also considered along with the outsiders. If the departmental person is selected, the post is deemed to have been filled by promotion. Respondent No.2 is stated to have never taken action to fill up the post as per the recruitment rules. On the contrary, the post was filled up on ad hoc basis in violation of the recruitment rules and instructions.

7. Before venturing into the principles further, we deem it necessary to mention that the applicant was promoted to the post of Finance and Accounts Officer w.e.f. 23.6.1995 vide Office Order

18 Ag

[6]

dated 26.6.1995 (Annexure A-4). The said order clearly states that he is being appointed on ad hoc basis. It reads:

"C-20017/1/91-Admn(P)/2162 Dated 26-06-1995

OFFICE ORDER

Shri O.N. Mathur. who is presently working as Accounts Officer is promoted to the post of Finance and Accounts Officer on ad-hoc basis with effect from 23-06-1995 forenoon for a period of 6 months in the scale of pay of Rs.3700-125-4700-150-5000/+.

- 2. He will be reverted to the post of Accounts Officer as soon as the post of Finance and Accounts Office is filled up on regular basis;
- 3. The period of his ad-hoc promotion shall be curtailed or extended at the discretion of the Competent Authority. Central Board,
- 4. This appointment will not bestow him to claim for regular appointment and the ad-hoc services render will not count for the purpose of seniority on that grade or eligibility for promotion.
- 5. His pay in the above grade will be fixed as per rules.
- This is being issued with the approval of the Chairman. Central Board.

Sd/-(S.P. CHAKRABARTI) MEMBER SECRETARY

It is not in dispute that since that date. he has continued to function on the said post on ad hoc basis. Respondent No.2 admittedly, held three DPCs subsequently but the Central Government had not approved the applicant. As already referred to above, it is the plea of Respondent No.1 that this approval was not granted because the recruitment rules had been lightered.

18Ag e

[7]

- 9. The first and foremost question therefore, that comes up for consideration is to the effect that the applicant had continued to work on the said post for the past more than eight years.
- v. State of Rajasthan. (2003) 3 SCC 485. a similar situation had cropped up before the Supreme Court. Certain persons had been appointed on temporary basis for a period of six months. Certain orders of extension were issued. On 1.10.1998. services of Dr. Chanchal Goyal were terminated on the ground that the candidates selected by the Public Service Commission were available. The question for consideration before the Supreme Court was as to whether she could claim regularisation as in the case of the applicants. The Supreme Court repelled the argument of Dr. Chanchal Goyal and held.
 - Unless t.he recruitment is regularized through a prescribed agency. there is no scope for a demand for regularisation. It is true that an ad hoc appointee cannot be replaced by another ad hoc appointed: another ad hoc appointee: only a legally selected candidate can replace the ad hoc or temporary appointee. In this case it was clearly stipulated in the initial order of appointment that the appellant was required to make room once a candidate selected by the Service Commission is available."

Thereupon the Supreme Court went on to hold:

"10. In J&K Public Service Commission v. Or. Narinder Mohan ((1994) 2 SCC 630) it was, inter alia, observed that it cannot be laid down as a general rule that in every category of ad hos appointment if the ad hos appointee continued for a longer period, rules of recruitment should be relaxed and the appointment by regularisation be made.

ls Ag e

In the said case in para II the position was summed up as under: (SCC pp. 640-41. para III)

"11. This Court in A.K.Jain (Dr.) v. Union of India [1987 Supp SCC 4971 gave directions under Article 142 to regularize the services of the ad hoc doctors appointed on or before 1-10-1984. It is a direction under Article 142 on the peculiar facts and circumstances therein. Therefore, the High Court is not right in placing reliance on the judgment as a ratio to give the direction to the PSC to consider the cases of the respondents. Article 142 - power is confided only to this Court. The ratio in P.P.C. Rawani (Dr) v. Union of India f(1992) | SCC 3311 is also not an authority under Article 141. Therein the authority under Article 141. Therein the orders issued by this Court under Article 32 of the Constitution to regularize the ad hoc appointments had become final. When contempt petition was filed for non-implementation. the Union had come forward with an application expressing its difficulty to give effect to the orders of this Court. In that behalf. while appreciating the difficulties expressed by the Union in implementation. this court gave further direction to implement the order issued under Article 32 of the Constitution. Therefore, it is more in the nature of an execution and not a ratio under Article (4). In Union of India v. Dr. Gyan Prakash Singh (1994 Supp(1) SCC 3061 this Court by a Bench of three Judges considered the effect of the order in A.K. Jain case 11987 Supp SCC 4971 and held that the doctors appointed on ad hoc basis taken charge after 1-10-1984 have no automatic right for confirmation and they have to take their chance by appearing before the PSC for recruitment. In H.C.Puttaswamy v. Hon ble Chief Justice of Karnataka High Court [1991 Supp (2). SCC 4211 this Court while holding that the appointment to the posts of clerk etc. in the subordinate courts in Karnataka State without consultation the PSC are not valid appointments, exercising the power under Article 142. directed that their appointments as a regular, on humanitarian grounds, since they have put in more than 10 years service. It is to be noted that the recruitment was only for clarical grade recruitment was only for clerical grade (Class III post) and it is not a ratio Article 14. In State of Harvana v. Fiaca Singh [(1992) 4 SCC [18] this fourt noted that the normal rule is ruitment through the prescribed agency but due to administrative exigencies, an

۲,

ls Ag

ad hoc or temporary appointment may be made. In such a situation, this Court held that efforts should always be made to replace such ad hoc or temporary employees bу regular]y Relected embloyees. as early as possible. temporary employees also would liberty to compete along with others for regular selection but if ne is selected. he must give way to selected candidates. regulariy Appointment of the regularly selected candidate cannot be withheld or kept in abeyance for the sake of such an ad hoc temporary employee. Ad hoc or temporary employee should not be replaced by another ad hoc or temporary employee. must be replaced only by regularly selected employes. The ad hoc appointment should not be a device to circumvent the rule of reservation. If a temporary or ad hoc employee continued for a fairly long spell, the authorities must consider his case for regularisation provided he is eligible and qualified according to the rules and his service record is satisfactory and appointment does not fun counter to the reservation policy of the State. It is to be remembered that in that case. appointments are only to Class III or Class IV posts and the selection made was by subordinate selection committee. Therefore, this Court did not appear to have intended to law down as a general rule that in every category of ad hoc appointment. if the ad hoc appointee continued for long period, the rules of recluitment should be relaxed and the appointment by regularisation be made. Thus considered, we have no hesitation to hold that the direction of the Division Bench is clearly illegal and the learned Single Judge is right in directing the State Government to notify the vacancies to the PSC and the PSC should advertise and make recruitment of the condidates in accordance with the rules.

Subreme Court in the case of <u>Union of India & Ors.</u> v. Harish Balkrishna Mahajan. 1996(6) SLR S.C. 659 Therein Harish Balkrishna Mahajan was appointed on monthly basis. This Tribunal had directed that he should be regularised in consultation with Union Public Tarvice Commission. The Subreme Court allowed the arbeal and held:

18 Agre

7

- Tire respondent ₩a: abbointed as a remporarily Medical Officer on monthly basis in the Central Government Health Scheme on August 10. 1982. During the unfortunate strike of the doctors as trade unionists, unmindful of the ethical and medical code of he was appointed and even in the service till August. conduct. continued +987. When his services were terminated, he had gone to the Tribunal and filed OA No. 701/89. The Tribunal in the impugned order dated 21.12.1394 directed appellants to regularise the service of the respondent in consultation with the Public Service Commission. Thus, this appeal by special leave.
- The controversy is no longer integra. In similar circumstances. res this Court had considered the entire controversy in Jand K Public Service Commission & Ors. vs. Dr. Naring Mohan and Ors. ((1994) 2 SCC 630) Narinder [1994(1) SLR 246 (SC)]. Admittedly, the post of doctors in the Central Government Health Scheme are required to be filled up by recruitment through Union Public Service Commission. Therefore. direction to consider the case of the respondent in consultation with the Public Service Commission regularisation is in violation of the statutory rules and Article 320 of the Constitution of India. The only course to law is that the Union of India known shall be required to notify recruitment to the Public Service Commission and Union Public Service Commission shall conduct the examination inviting the applications from all the eligible persons including the persons like the respondents. It would be for the respondent to apply for and seek selection in accordance with kules. Therefore, the direction is in violation of Article 320 of the Constitution.
- Court in the case of <u>Dr. Surinder Singh Jamwal & Anr.</u>

 V. <u>The State of Jammu & Kashmir & Ors.</u> JT 1996 (6)

 S.C. 725. The decision of the Supreme Court in the case of Jammu & Kashmir Public Service Commission v.

 Dr. Narinder Mohan, 1994 (2) SCC 630 was relied upon, and it was held that the applicant therein could apply afresh only.

ls Age

~

15. This Tribunal had considered this controversy in the case of Dr. Divpreet Sahni & Others v. Government of NCT of Delhi & Others O.A.No.988/2001. decided on 19.9.2002. Herein also said persons had been appointed firstly on ad hoc basis for a veriod of six months. It was reiterated that they could continue with ad hoc appointment subject to the appointment of regular incumbents, and when regular incumbents became available, the question consideration was as to if the said persons had gained any such right or not? The applications were dismissed holding:

> 4 1 1 4 1 . it. clearly mentioned that appointments were to be made on ad-hoc basis. When a suggestion of ad-hoc appointment is made. only few persons would apply. other hand, when regular appointments are On the notified, a large number of eligible candidates are tempted to apply. To this extent. the applicants in these OAs have been selected from amongst a much lesser number of competitors than would have been the case if regular selection had been notified. Further there is a notified. Further, there is always likelihood of favouritism when departmental committees are set up to interview candidates from the open market. When UPSC gets associated. objectivity and impartiality also steps in. That is precisely the reason why the UFSC and for that matter the State Public Service Commissions have been set up as constitutional bodies who devise their own orocedure albeit in consultation with department concerned, for selecting candidates for various services. We have in the foregoing paragraphs also noticed. after a discussion of the various court cases relied upon by the applicants, that nothing will assist their case. whether it is the case of Dr. Jitender Singh (supra) or that of Medical Officers (Unani), or for that matter any other case. Consideration of the candidature of the applicants in the manner sought by them treating them as forming a separate and by directing the UPSC to block consider their claims wholly on the basis

> > 18 Agre

7

[12]

of their performance in ad-noc service. Is something unknown to the relevant rules and the procedure. Following of such a hybrid procedure cannot be sustained in law, and for this reasons are available in plenty in the cases of J&K Public Service Commission & Others (supra) and Shri Sandeep & Others (supra).

Madhya Pradesh & Another v. Dharam Bir. (1998) 6 SCC 165 further held that when ad hoc appointments are made they would continue to do so even after passage of time. The findings of the Supreme Court read:

"34. "34. The respondent having in an ad hoc capacity on the post worked. of Principal might have gained administrative experience but the cannot be treated as equivalent to his knowledge in the field of Engineering. A compounder, sitting for a considerably long time with a doctor practising in modern medicine, may have gained some experience by observing the medicine prescribed by the doctor for various diseases or ailments but that does not mean that he. by that process, acquires knowledge of the human anatomy or physiology or the principles of pharmacology or the field of action of any particular medicine or its side effects. The compounder cannot, merely on the basis of experience, claim a post meant exclusively for persons having MBBS higher degrees in medicine or or other surgery. The blea of experience. therefore. must fail. Moreover, this would amount to a relaxation of the Rule relating to educational qualification. Power to relax the Rule vests exclusively in the Governor as provided by Rule 21. This power cannot be usurped by the court or the tribunal.

the decision rendered by the Subreme Court in the case of Ahmedabad Municipal Corporation v. Virendra Kumar Jayantibhai Patel. (1997) & SCC 650. The Supreme Court in that case went on to conclude that even sympathetic consideration will not outway the legal position.

18 Agre

 \mathcal{I}

- From the aforesaid, it is clear that de 16. hors the rules, regularisation could not be effected. A berson can only be regularised in accordance with recruitment rules. Even in this regard. therefore, sympathetic consideration should not outway legal position. Since the applicant had been appointed only on ad hoc basis, therefore, merely because he continued for such a long time will prompt us to conclude that he is entitled regularisation ignoring the recruitment rules.
- already referred to the recruitment rules to the post. It clearly shows that the source of recruitment is transfer on deputation/promotion. The recruitment rules therefore, clearly do not state that firstly the method of induction would be by promotion failing which by transfer on deputation or both the methods, therefore, have to be adopted simultaneous.
- 18. The Department of Personnel & Training OM No.AB 140+7/7+/89-Est.(RR), dated 3.10.1989, clearly provides

"7. Eligibility of departmental officers for appointment by deputation:

In a situation where 7.1. field of promotion consists of only one post. the method of recruitment þγ transfer on deputation (includina short-term contract)/promotion i 3 orescribed so that the departmental officer is considered along If the departmental officer outsiders. is selected for appointment to the post, it is treated as having been filled by promotion. Otherwise. the post is filled by deputation/contract for the prescribed

ls Ag e



[14]

period. In other cases, where the field of promotion is adequate, i.e., there are adequate number of sanctioned posts the feeder grade, promotion is provided as the first method or certain percentage vacancies is earmanked for promotion and certain bercentage for appointment by transfer on deputation or direct recruitment. In such cases, departmental officers in the feeder grade are considered for promotion when they are fully qualified for discharging responsibilities of the higher post the and satisfy the eligibility criteria. If the departmental officer is not considered eligible or fit for promotion. it will not be proper to consider him again for appointment by transfer on deputation. Debutation is actually an appointment outside the normal line. Ιt has. therefore. been decided that the departmental officer in the feeder category who, according to the provisions in the notified recruitment rules, are in direct line of promotion should not be considered for appointment by transfer on deputation. Similarly, deontationists shall not be eligible for the being considered for appointment promotion.

- Therefore, it is in accordance with the same that the matter has been advertised. The applicant can be considered along with other candidates. But he cannot insist in this backdrop that the method of promotion should be adopted and recruitment rules violated.
- 20. For these reasons, the OA being without merit fails and is dismissed.

(S.A. Singh) Member (A)

(V.S. Aggarwal)

/NSN/

~